

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Cus.Stay Petition No.76599 of 2018
&
Cus.Appeal No. 77787 of 2018**

(Arising out of Order-in-Appeal Nos.Kol/Cus.(Port)/AA/913/2018 dated 14.05.2018
passed by Commr. (Appeals) of Customs, Kolkata)

CC (Port), Kolkata
15/1 Strand Road,
Kolkata-700001.

Applicant (s)

VERSUS

M/s Mohit Enterprises
173, Kalyan Vihar,
Pratap Nagar, Delhi-110009

Respondent (s)

APPEARANCE :

Shri A. K. Singh, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**SP ORDER NO.75730/2019
FINAL ORDER NO.75548/2019**

DATE OF HEARING : 06.06.2019
DATE OF DECISION : 06.06.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No. 390/Misc./163/2010-JC (17.12.2015) dated 17.12.2015.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Stay Petition also gets disposed off.

(Dictated and pronounced in the open court.)

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Sd/
(P. K. Choudhary)
Member (Judicial)

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